## RAJASTHAN HIGH COURT, JODHPUR

## **CIRCULAR**

No. 27 /P.I./2016

Date: 20-10-2016

Sub.: To ensure compliance of statutory provisions in the proceedings of Juvenile Justice Boards.

It is observed that some times the proceedings of Juvenile Justice Boards are conducted in a casual manner and against the relevant statutory provisions which has been viewed seriously.

Therefore, all the Principal Magistrates of Juvenile Justice Boards are enjoined upon to conduct proceedings strictly in accordance with the statutory provisions.

All the District & Sessions Judges and Chief Judicial Magistrates would also take necessary steps to ensure compliance of the above directions.

BY ORDER,

REGISTRAR GENERAL

No.Gen /XV/108/2016/ \$823

Date:

20/10/16

Copy forwarded to all the District & Sessions Judges with the request to circulate the same amongst all the Principal Magistrates of Juvenile Justice Boards and concerned Judicial Officers for information and necessary action.

REGISTRAR GENERAL

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